

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 385 of 2014 in  
DFR No. 2269 of 2014**

**Dated : 27<sup>th</sup> October, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Essar Steel India Ltd. .... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Ors.**

**....**

**Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy  
Mr. R. Mekhala

**ORDER**

**I.A. No. 385 of 2014  
(Appl. for condonation of delay)**

The learned counsel for the Applicant is filing the additional affidavit narrating the circumstances under which the delay was caused. It is submitted that already notice has been served on the Respondents and he will be filing the affidavit of service tomorrow. Nobody appears on behalf of the Respondents.

In order to give an opportunity to the Respondents, post the matter on **05.11.2014**.

**(Rakesh Nath)  
Technical Member**

Ts/js

**(Justice M. Karpaga Vinayagam)  
Chairperson**